

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
MCRC No. 52351 of 2025  
(SOHANLAL Vs THE STATE OF MADHYA PRADESH)

Dated : 05-12-2025

*Shri Himanshu Thakur - Advocate for the applicant.*

*Shri Vishal Singh Panwar -GA appearing on behalf of Advocate General[r-1].*

*Shri Sanjay Pratap Singh- Sub Inspector of the concerned police station is also present before this Court.*

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1] This is the applicant's first bail application filed under Section 483 of B.N.S.S., 2023/439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.218/2025 registered at Police Station Malhargarh District- Mandsaur (MP) for offence punishable under Sections 8/18 and 29 of the NDPS Act. The applicant is in custody since 29.08.2025.

2] The counsel for the applicant has shown a CCTV footage of a bus bearing registration No.RJ35PA1410 in which the applicant was travelling and the CCTV footage shown that at around 11.15 PM three persons have escorted the applicant out of the bus, and according to the applicant all these persons were the police personnel and on the same day at around 5.15 PM in the evening , the applicant was apprehended along with 2.714 Kg of opium, commercial quantity of which is 2.5 KG.

3] Counsel for the applicant has also shown the photograph of the applicant just outside of the police station in the same T-shirt which he was

wearing at the time when he was taken from the bus by the alleged police personnels in civil dress.

4] Shri Sanjay Pratap Singh- Sub Inspector of the concerned police station, has submitted that he does not know the persons who have escorted the applicant out of the bus.

5] Counsel for the respondent/State has also drawn the attention of this Court to the affidavit of the bus owner, who has stated that the applicant was not sitting in the aforesaid bus and the CCTV footage of is also not of the aforesaid bus.

6] Looking to the controversy involved in the matter, this court finds that the entire case of the prosecution is rather suspicious and accordingly, in the interest of justice, as an interim measure, the applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

7 ] However, looking to the seriousness of the matter, Shri Vinod Meena, the Superintendent of Police of District Mandsaur is directed to appear before this Court on tuesday, i.e, 9.12/2025 at 10.30 AM and apprise this Court about the entire episode, as this Court is of the considered opinion that the entire police force of police station Malhargarh District Mandsaur is

involved in the case.

8] List the matter on 9/12/2025.

9] In the meantime, counsel for the respondent/State is also directed to ensure that all the CCTV footage of 29.8.2025 of the concerned police station be secured.

**(SUBODH ABHYANKAR)**  
**JUDGE**

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